

**Central Administrative Tribunal
Principal Bench
New Delhi**

CP No.354/2017 in OA No.3809/2014

This the 23rd Day of April, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Dr. Swati Srivastava
W/o Shri Animesh Srivastava
Aged 35 years
R/o Flat No.002, Ground Floor
Tower 9, Lotus Panache, Sector-110
Noida-UP-201301.Petitioner

(By Advocate: Shri M.S. Ramalingam)

Versus

1. Dr. S. Christopher
Chairman DRDO and Secretary
Department of Defence, Research & Development
Room No.531/B, Defence Research & Development Organization
DRDO Bhawan, Ministry of Defence
Rajaji Marg, New Delhi-110011.
2. Dr. Hina A Gokhale
Director of Personnel(DOP)
Room No.217, Defence Research and Development Organization
DRDO Bhawan, Ministry of Defence
Rajaji Marg, New Delhi-110011.Respondents

(By Advocate: Shri Rajesh Katyal)

O R D E R(ORAL)

Mr. K.N. Shrivastava, Member(A) :

This Contempt Petition has been filed for the alleged non compliance of our order dated 06.04.2018 in OA No.3809/2015 in which the following directions were issued:-

“13. In the conspectus of the discussions in the foregoing paras, the impugned Annexure A-1 order dated 10.10.2014 is quashed and set aside. The respondents are directed to re-instate the applicant in her earlier position of Scientist ‘C’ within four weeks from the date of receipt of a certified copy of this order with all consequential benefits. The respondents are, however, given liberty to conduct a regular inquiry against the applicant under Rule 14 of the CCS (CCA) Rules, 1965 for the charges/allegations made against her and take appropriate action as per law.”

2. The respondents have placed on record a copy of order dated 15.12.2017 whereby the applicant has been reinstated in service. Today, another order dated 16.04.2018 has been placed on record indicating that the financial benefits, i.e., arrears of salary are under process for release.

3. In this view of the matter, we are satisfied that the Order of this Tribunal has been substantially complied with. Accordingly this CP is closed. Notices issued to the alleged contemnors stand discharged.

(K. N. Shrivastava)
Member (A)

(Justice Dinesh Gupta)
Chairman

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